

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH.

O.A. NO. 317 OF 2013

Monday, this the 13th day of May, 2013

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

S.Mohan Pillai
Divisional Forest Officer
Thiruvannathapuram – 6
Residing at Souparnika
Panavila, Nallachira PO
Thiruvananthapuram

... Applicant

(By Advocate Mr. C.Rajendran)

versus

1. Union of India represented by its Secretary
Ministry of Environment and Forests
Paryavaran Bhavan, CGO Complex
Lodhi Road, New Delhi – 110 003
2. State of Kerala represented by the Chief Secretary
Government of Kerala
Thiruvananthapuram – 695 001
3. The Principal Secretary
Forest, Government of Kerala
Secretariat, Thiruvananthapuram – 695 001
4. Union Public Service Commission
represented by its Secretary
Shahajan Road, New Delhi – 110 001
5. The Selection Committee
for Selection to the Indian Forest Service
Constituted under Regulation 3 of IFS
(Appointment by promotion)
Regulation 1966, represented by its Chairman
Union Public Service Commission
New Delhi – 110 001

... Respondents

(By Advocate Mr. M.K.Aboobacker, ACGSC
Advocate Mr.M.Rajeev, GP (R2&3)
Advocate Mr.Thomas Matehw Nellimoottil (R4-5))

The application having been heard on 13.05.2013, the Tribunal
on the same day delivered the following:

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: 2 :

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant contends that he is at Sl.No.2 in the list for consideration for appointment to Indian Forest Service. However, he is due to retire by 31st May, 2013. In the circumstances, we direct that retirement of the applicant will not stand in the way for considering his case for IFS.

2. OA is disposed of as above. No costs.

Dated, the 13th May, 2013.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE P.R.RAMAN
JUDICIAL MEMBER

vs